

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 539
TO BE ANSWERED ON 26.02.2016

VIOLATION OF WOMEN AND CHILD RIGHTS

539. SHRI JANAK RAM:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state;

- (a) whether the Government has taken note of violation of women and child rights in the country;
- (b) if so, the number of such cases reported during each of the last three years and the current year, State/UT-wise;
- (c) the reasons for violation of rights and the action taken/being taken by the Government in such matters so far; and
- (d) the details of the laws/rules/guidelines prescribed for the setting up of mechanisms and effective implementation for protection of women and child rights and disposal of such cases of violations?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI MANEKA SANJAY GANDHI)

(a) & (b): The National Commission for Women has reported that they have registered 16584, 22422, 32118 and 22292 cases of violation of women in 2012-13, 2013-14, 2014-15 and 2015-16 (till date). The State-wise number of cases reported during each of the last three years and the current year is at **Annexure-I.**

The National Commission for Protection of Child Rights (NCPCR) has reported that they have registered 3369 complaints of violation of child rights under the Commissions for Protection of Child Rights (CPCR) Act, 2005 during the last three years and the current year (2015-16). The State/UT-wise details is at **Annexure-II.**

NCPCR has also registered 1194 complaints related to violation of Child Rights under the Right of Children to Free and Compulsory Education Act, 2009 during the last three years and the current year (2015-16). The State/UT-wise details are given in **Annexure-III.**

- (c): The reasons for violation of child rights include violations under the Right of Children to Free and Compulsory Education Act, 2009 and violation under the Protection of Children from Sexual Offences Act, 2012. Child rights violations are also related to displacement, violence, trafficking, etc. The actions taken by National Commission for Protection of Child Rights include conduct of summon hearings and giving directions to concerned officials, giving recommendations to State Governments, etc. The Government has also enacted several laws such as the Juvenile Justice (Care and Protection of Children) Act, 2015, the Protection of Children from Sexual Offences Act, 2012, the Prohibition of Child marriage Act, 2006 and is implementing schemes for the protection of children such as the Integrated Child Protection Scheme, etc.

The reasons for violation of women rights include: domestic violence, outraging the modesty of women, dowry harassment, property dispute, rape, etc. Action taken by the National Commission for Women includes forwarding the complaints: to the opposite party for their written submission by issuing letters/notices; to the concerned authorities seeking action taken reports; and to other concerned authorities/other Commissions/State Women Commissions and if required, constituting Inquiry Committees under section 8 of the National Commission for Women Act, 1990. Other actions taken by the Government include enforcement and implementation of laws and programme for the protection of women such as Protection of Women from Domestic Violence Act, 2005, Dowry Prohibition Act, 1961, Sexual Harassment at Workplace (Prevention, Prohibition and Redressal) Act, 2013, One Stop Centres, Women Helpline, etc.

- (d): The National Commission for Protection of Child Rights (NCPCR), set up in 2007 under the Commission for Protection of Child Rights Act, 2005, has the mandate to protect and promote the rights of children. NCPCR is also mandated to take *suo moto* cognizance of violation of child rights and examine factors that inhibit the enjoyment of rights of children.

The National Commission for Women set up in 1992, is the statutory body at the national level, to safeguard and promote the rights and interest of women. The Commission receives complaints and also takes *suo moto* cognizance in several cases to provide speedy justice.

Annexure- I

Annexure referred to in reply to part (a) of the Lok Sabha Unstarred Question No.539 for answer on 26.02.2016 raised by Shri Janak Ram regarding Violation of Women and Child Rights

State-wise Complaints registered in the National Commission for Women during last three years and current year

S.No.	State/UT	2012-13	2013-14	2014-15	2015-16 (till date)
1	Andaman and Nicobar Islands	6	9	2	2
2	Andhra Pradesh	85	320	154	88
3	Arunachal Pradesh	0	6	4	2
4	Assam	23	76	63	23
5	Bihar	472	691	775	581
6	Chandigarh	44	68	60	27
7	Chhattisgarh	91	146	145	93
8	Dadra and Nagar Haveli	1	2	4	2
9	Daman & Diu	6	1	5	5
10	Delhi	2377	3573	3620	2667
11	Goa	11	20	9	5
12	Gujarat	86	175	158	116
13	Haryana	1090	1411	1720	1185
14	Himachal Pradesh	43	91	79	63
15	Jammu and Kashmir	18	48	35	29
16	Jharkhand	221	317	357	227
17	Karnataka	59	304	226	169
18	Kerala	30	99	58	53
19	Lakshadweep	0	2	0	0
20	Madhya Pradesh	793	815	1086	623
21	Maharashtra	397	963	758	394
22	Manipur	7	7	4	2
23	Meghalaya	2	9	4	3
24	Mizoram	1	1	0	1
25	Nagaland	0	2	2	1
26	Odisha	62	195	154	69
27	Pondicherry	9	13	21	14
28	Punjab	221	346	403	232
29	Rajasthan	1258	1369	1473	994
30	Sikkim	0	1	5	2
31	Tamil Nadu	108	366	327	222
32	Telangana	0	0	141	142
33	Tripura	3	2	10	2
34	Uttar Pradesh	8628	10205	19385	13687
35	Uttarakhand	289	402	530	309
36	West Bengal	143	367	342	258
	Total	16584	22422	32118	22292

Annexure referred to in reply to part (a) of the Lok Sabha Unstarred Question No.539 for answer on 26.02.2016 raised by Shri Janak Ram regarding Violation of Women and Child Rights

State/UT-wise details of complaints registered in NCPDR related to violation of Child Rights from 2012-13 to 2015-

State Name	2012-13					2013-14					2014-15					2015-
	C	R	Total	D	B	C	R	Total	D	B	C	R	Total	D	B	C
Andaman and Nicobar Island	0	1	1	0	1	1	0	1	0	1	1	2	3	2	1	1
Andhra Pradesh	77	37	114	63	51	51	15	66	29	37	37	12	49	36	13	13
Arunachal Pradesh	4	0	4	2	2	2	1	3	2	1	1	0	1	1	0	0
Assam	7	4	11	4	7	7	15	22	6	16	16	6	22	6	16	16
Bihar	55	59	114	43	71	71	27	98	61	37	37	19	56	16	40	40
Chandigarh	2	4	6	2	4	4	5	9	5	4	4	1	5	4	1	1
Chhattisgarh	13	11	24	7	17	17	6	23	16	7	7	6	13	7	6	6
Dadra and Nagar Haveli	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Daman and Diu	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Delhi	334	60	394	41	353	353	129	482	101	381	381	86	467	93	374	374
Goa	4	0	4	0	4	4	2	6	2	4	4	0	4	0	4	4
Gujarat	9	15	24	18	6	6	6	12	12	0	0	5	5	3	2	2
Haryana	49	69	118	9	109	109	77	186	21	165	165	53	218	37	181	181
Himachal Pradesh	6	7	13	2	11	11	2	13	1	12	12	2	14	3	11	11
Jammu and Kashmir	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Jharkhand	5	25	30	3	27	27	26	53	0	53	53	20	73	30	43	43
Karnataka	37	23	60	1	59	59	17	76	48	28	28	13	41	4	37	37
Kerala	8	11	19	1	18	18	6	24	0	24	24	6	30	8	22	22
Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
Madhya Pradesh	71	44	115	13	102	102	35	137	5	132	132	11	143	100	43	43
Maharashtra	49	22	71	10	61	61	23	84	3	81	81	20	101	24	77	77
Manipur	12	8	20	4	16	16	10	26	7	19	19	0	19	6	13	13
Meghalaya	5	3	8	0	8	8	3	11	2	9	9	0	9	2	7	7
Mizoram	0	0	0	0	0	0	1	1	0	1	1	1	2	0	2	2
Nagaland	4	0	4	1	3	3	0	3	0	3	3	0	3	3	0	0
Orissa	56	35	91	11	80	80	22	102	2	100	100	19	119	38	81	81
Puducherry	0	3	3	1	2	2	0	2	0	2	2	2	4	0	4	4
Punjab	31	25	56	28	28	28	21	49	30	19	19	18	37	23	14	14
Rajasthan	0	37	37	37	0	0	53	53	53	0	0	20	20	16	4	4
Sikkim	0	1	1	0	1	1	0	1	1	0	0	0	0	0	0	0
Tamil Nadu	31	52	83	15	68	68	14	82	48	34	34	21	55	21	34	34
Telangana	0	0	0	0	0	0	0	0	0	0	0	38	38	21	17	17
Tripura	3	0	3	0	3	3	2	5	1	4	4	0	4	0	4	4
Uttar Pradesh	382	477	859	56	803	803	670	1473	317	1156	1156	442	1598	580	1018	1018
Uttarakhand	2	13	15	6	9	9	20	29	8	21	21	16	37	29	8	8
West Bengal	65	37	102	12	90	90	59	149	20	129	129	21	150	30	120	120

Total	1321	1083	2404	390	2014	2014	1267	3281	801	2480	2480	860	3340	1143	2197	2197
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C-Carried Forward; R-Received; D-Disposed Off; B- Balance

Complaint carried forward from previous year (2007 to 31st March 2012): 1321

Total no. of complaints received during 2012 to 31st January 2016: 3369

Total no. of complaints disposed off during 2012 to 31st January 2016: 2559

Total no. of complaints pending till 31st January, 2016: 2131

Annexure referred to in reply to part (a) of the Lok Sabha Unstarred Question No.539 for answer on 26.02.2016 raised by Shri Janak Ram regarding Violation of Women and Child Rights

State/UT-wise details of complaints registered in NCPDR related to violation of Child Rights under the Right of Children to Free and Compulsory Education Act, 2009 from 2012-13 to 2015-16 (till 31/01/2016)

S. No.	States/UTs	2012-2013				2013-2014				2014-2015				Carried Forward
		Carried Forward	Complaints Received in 2012-13	Total Complaints	Complaints Resolved	Carried Forward	Complaints Received in 2013-14	Total Complaints	Complaints Resolved	Carried Forward	Complaints Received in 2014-15	Total Complaints	Complaints Resolved	
1	Andaman and Nicobar Islands	0	0	0	0	0	0	0	0	0	0	0	0	0
2	Andhra Pradesh	940	38	978	41	937	5	942	89	853	4	857	59	798
3	Arunachal Pradesh	4	1	5	2	3	0	3	1	2	0	2	1	1
4	Assam	10	13	23	1	22	0	22	0	22	1	23	16	7
5	Bihar	8	27	35	3	32	30	62	0	62	5	67	0	67
6	Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0	0
7	Chhattisgarh	3	4	7	1	6	3	9	3	6	0	6	5	1
8	Dadra and Nagar Haveli	0	0	0	0	0	0	0	0	0	0	0	0	0
9	Daman and Diu	0	0	0	0	0	0	0	0	0	0	0	0	0
10	Delhi	595	329	924	184	740	26	766	130	636	9	645	545	100
11	Goa	1	0	1	0	1	0	1	0	1	0	1	0	1
12	Gujarat	1	12	13	6	7	3	10	4	6	2	8	4	4
13	Haryana	130	8	138	7	131	19	150	23	127	7	134	117	17
14	Himachal Pradesh	5	3	8	2	6	0	6	1	5	0	5	4	1
15	Jammu and Kashmir	0	1	1	0	1	1	2	1	1	0	1	0	1
16	Jharkhand	7	47	54	15	39	9	48	8	40	12	52	18	34
17	Karnataka	5	7	12	4	8	4	12	1	11	1	12	4	8
18	Kerala	2	4	6	3	3	3	6	1	5	0	5	0	5
19	Lakshadweep	0		0		0		0	0	0	0	0	0	0
20	Madhya Pradesh	32	32	64	13	51	8	59	3	56	2	58	3	55
21	Maharashtra	151	19	170	104	66	22	88	23	65	4	69	56	13
22	Manipur	28	1	29	11	18	1	19	0	19	0	19	6	13
23	Meghalaya	0	0	0	0	0	0	0	0	0	1	1	0	1
24	Mizoram	1	0	1	0	1	1	2	0	2	0	2	0	2
25	Nagaland	1	0	1	0	1	0	1	0	1	0	1	0	1
26	Orissa	45	10	55	21	34	10	44	32	12	4	16	11	5

27	Puducherry	0	0	0	0	0	1	1	0	1	0	1	0	1
28	Punjab	3	8	11	6	5	1	6	0	6	4	10	1	9
29	Rajasthan	304	4	308	38	270	41	311	0	311	3	314	233	81
30	Sikkim	1	0	1	0	1	0	1	0	1	0	1	0	1
31	Tamil Nadu	118	32	150	21	129	3	132	1	131	4	135	38	97
32	Telangana	0	0	0	0	0	0	0	0	0	0	0	0	0
33	Tripura	0	0	0	0	0	0	0	0	0	0	0	0	0
34	Uttar Pradesh	145	98	243	78	165	54	219	133	86	45	131	63	68
35	Uttarakhand	9	8	17	6	11	41	52	7	45	6	51	47	4
36	West Bengal	34	20	54	33	21	11	32	4	28	1	29	23	6
Total		2583	726	3309	600	2709	297	3006	465	2541	115	2656	1254	1407

Total Unresolved Complaints Carried Forward in 2012-13 = 2583

Total Received from 2012-13 till 31/01/2016 = 1194

Total Resolved from 2012-13 till 31/01/2016 = 2750

Total Balance till 31/01/2016 = 1027